Form 32

INSTRUCTIONS FOR FILLING OF EFORM – 32

(Particulars of appointment of Managing Director, directors, manager and secretary and the changes among them or consent of candidate to act as a Managing Director or director or manager or secretary of a company and/ or undertaking to take and pay for qualification shares)

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		Note: Instructions are not provided for the fields which are self explanatory.
		Refer the relevant provisions of the Companies Act, 1956 and rules made there under with respect to the matter dealt in this eForm
		To contain the size of the form within upload limit, please use "Sign and Save As" button while applying signature(s) to the form. Do not use "Sign and Save" button.
		Please note the following –
		 You can file this form with different event dates (date of appointment, date of change in designation and date of cessation) only if these dates are within 30 days of the filing date. If any of the date(s) are beyond 30 days, then separate form is to be filed for every such event date. For example:
		"Director A is appointed on 1st April, Director B is appointed on 1sth April, and Director C ceases to be associated with the company w.e.f. 1sth April. In such a case details of all the three changes can be filed through the same Form 32 only if the Form is filed on or before 1st May, as all the events fall within 30 days. However, if the company files the Form 32 on 10th of may, then details in a separate Form would be required to be filed in respect of Director A."
		However, in case the form is filed for Managing Director or director(s) who ceased to be associated with the company on or before 31 st October, 2006 and do not have DIN, then if the event date(s) (date of cessation) entered in such blocks for cessation of director is within 30 days of each other then separate filing shall not be required.
		 For filing of details of two or more events (for example, appointment and cessation) relating to the same person, you are required to file separate forms. These cannot be filed through the same form.
		• It is advised that you file the forms in the chronological order of events. It implies that before filing this form you should ensure that no Form 32 is pending to be filed for the particular company where the date of event is earlier than the date(s) entered in this form.
		 Please note that Form DIN-3 is also required to be filed for appointment of any director, managing director, manager or secretary in the company; where the date of appointment is on or before 30th June'2007.
2	(a)	In case of an existing company, enter 'Corporate identity number' (CIN).
		 You may find CIN by entering existing registration number or name of the company in the 'Find CIN/GLN' service at the MCA21 portal
		In case of a new company, enter 'eForm 1A reference number, i.e. 'Service Request Number (SRN) of eForm 1A', filed for name approval.
3	(a),	Click the "Pre-fill" button.
	(b),(c)	In case of an existing company, system will automatically display the name, address of the registered office and the email ID of the company. In case there is any change in the email ID, enter the new valid email ID.
		In case of a new company, system will automatically display the name of the company. Address and email ID fields will be disabled and are not required to be filled.
4		Enter the total number of Managing Director, directors(s) for which this eForm needs to be filed. (Based on the number entered here, number of blocks shall be displayed for entering the details). Details of Twelve director(s), Managing Directors can be filed through this eForm. If the total number is more than

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		twelve, then file another eForm 32 for the remaining person(s).				
5		Enter the particulars of the Managing Director or director.				
		 Enter the Director identification number (DIN). For appointment or change in designation, status of DIN should be approved. In case of cessation, status of DIN can either be approved or disabled 				
		 Ensure that the DIN entered is correct and then click the "Pre-fill" button. System will automatically display the name, father's name, present residential address, nationality and date of birth of the person. Verify that the details displayed are correct. 				
		 Select whether the person is being appointed or is ceasing to be associated with the company or there is change in designation. In case of a new company, only appointment can be selected. 				
		 Select the designation of the person. In case of change in designation, select the new designation. In case of cessation, select the same designation as at the time of appointment or change in designation. 				
		 Examples in respect of option 'Change in designation' – 				
		➤ In case of appointment of an additional director, file the form with option as 'Appointment' and designation as 'Additional director'. Upon confirmation at the subsequent AGM, file the form with as 'Change in designation' and designation as applicable. In case of an additional director who is also a Managing Director, upon confirmation at the subsequent AGM, file the form with option as 'Change in designation' and designation as 'Managing Director'				
		When an existing director becomes a Managing Director; or an existing Managing Director ceases to be so and only remains as a director, then also the option Change in Designation should be used to file the form.				
		 In case of appointment, enter the date of appointment and in case of change in designation, enter the date of change in designation. In case of new company, this date field is not required to be entered. In such case, upon registration of the eForm, the system shall take it as the date of incorporation of the company. This date is not required to be entered in case of cessation. 				
		 Select the category which is most appropriate. This is not required to be selected in case of cessation. 				
		 Select one or more options that whether the director is Chairman, Executive or Non-Executive (Executive and Non-Executive director, both cannot be selected) 				
		• In case of an alternate director, enter the DIN of the director to whom the appointee is alternate and click "Pre-fill" button. System will automatically display the name of the director to whom the appointee is alternate. This is not required to be entered in case of cessation.				
		 In case of appointment of a nominee director, enter the name of the company or institution whose nominee the appointee is. 				
		Age of the appointee cannot be less than eighteen years.				
		Enter the email ID of the person (managing director or director) for communication purpose.				
		Part II is applicable in case of cessation only.				
		 System will automatically select Director or Managing Director on the basis of the designation selected in the eForm. 				
		Enter the date of cessation and select the reason of cessation from the drop-down list.				
		Note: In case of death, it is advised to get the DIN of the deceased director disabled. For getting the DIN disabled, please contact the office of Regional Director, Northern Region, A-14, Sector-I, PDIL Bhavan, Noida (UP).				
6		Enter the total number of manager(s), secretary(s) for which this eForm needs to be filed. (Based on the number entered here, number of blocks shall be displayed for entering the details). Details of Four manager(s), secretary(s) can be filed through this eForm. If the total number is more than four, then file another eForm 32 for the remaining.				

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7	Enter the particulars of the manager or secretary.
	Enter the Income-tax PAN
	 Select whether the person is being appointed or is ceasing to be associated with the company. In case of a new company, only appointment can be selected.
	 Select whether the secretary is a member of Institute of Company Secretaries of India (ICSI). If yes, select whether he/ she is an associate or fellow and enter the membership number. The details (name, associate or fellow and membership number) will be validated from the ICSI records. Ensure that the details being entered are updated as per ICSI records.
	 Enter details of name and father's name of the person. You are advised to enter the full name instead of using abbreviation in the name fields.
	 Enter the present residential address and date of birth. If the person is residing outside India, select NA in the state field from the drop down list and enter the Country code from the list of ISO Country code provided below.
	 Select the designation of the person from the drop down menu.
	 In case of appointment, enter the date of appointment and in case of cessation, enter the date of cessation. In case of new company, this date field is not required to be entered. In such case, upon registration of the eForm, the system shall take date of appointment as the date of incorporation of the company.
	 Enter the email ID of the person (manager or secretary) for communication purpose.
8, 9	Select whether the form is being filed for Managing Director, director(s) who ceased to be associated with the company on or before 31st October, 2006 and do not have DIN. This is not applicable in case of a new company.
	Enter the total number of Managing Director, director(s) who ceased to be associated with the company on or before 31 st October, 2006 and do not have DIN. (Based on the number entered here, number of blocks shall be displayed for entering the details).
10	 Enter the particulars of the Managing Director or director, who ceased to be associated with the company on or before 31st October, 2006 and do not have DIN.
	 Enter details of name and father's name of the person. You are advised to enter the full name instead of using abbreviation in the name fields
	 Enter the present residential address and date of birth. If the person is residing outside India, select NA in the state field from the drop down list and enter the Country code from the list of ISO Country code provided below
	 Select the designation of the person from the drop down menu.
	Select the category which is most appropriate.
	 Select one or more options that whether the director was Chairman, Executive or Non- Executive (Executive and Non-Executive director, both cannot be selected)
	 In case of an alternate director, enter the DIN of the director to whom the person was alternate and click "Pre-fill" button. System will then automatically display the name of the director to whom the person was alternate. In case DIN is not available, name of the director to whom the person was alternate has to be entered.
	 In case of person was a nominee director, enter the name of the company or institution whose nominee the person was.
	Age of the person cannot be less than eighteen years.
	Enter the email ID of the person (managing director or director) for communication purpose.
	 Date of cessation entered should be less than or equal to 31.10.2006.
Verification I	Point 1 is mandatory to be marked.
	Point 2 is mandatory to be marked in case of appointment of director and/ or managing director. The

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	declaration given to the company by the person being appointed that he/ she is not restrained/ disqualified/ removed of, for being appointed as director of a company under the provisions of the Companies Act, can be provided as an optional attachment.
	Point 3 is required to be marked in case of appointment of director and/ or managing director and the company is a public non-government company.
Attachments	Evidence of payment of stamp duty is mandatory in case qualification shares have been taken. The text of the declaration should be as follows – 'I, (Name of the appointee), having consented to act as a director of the company (Name of the company), also hereby undertake to take from the said company and pay for shares of Rs each, being the number/ value of the shares prescribed as the qualification shares for the office of director of the said company.
	In case of appointment of director and/ or managing director and the company is a public non-government company, consent letter of appointee(s) is required to be attached. The text of the declaration should be as follows – 'I, the undersigned, having consented to act as a managing director/ director of the company (Name of the company), pursuant to section 264(2)/266(1)(a) of the Companies Act, 1956 and certify that I have not been disqualified to act as a director under section 267 and/or 274 of the Companies Act, 1956.'
	 In case cessation, it is mandatory to attach the supporting evidence in 'Evidence of cessation'.
	Any other information can be provided as an optional attachment.
Verification II	In case of an existing company, select the first check box and enter the serial number and date of board resolution authorising the signatory to sign and submit the eForm.
	In case of a new company, select the second check box.
Digital signature	In case of an existing company the eForm should be digitally signed by a managing director or director or manager or secretary of the company duly authorised by the board of directors. In such case, the person signing the form should be different from the person in whose respect the form is being filed. However, if the eForm is being filed in respect of all the existing directors, then it can be signed by any one of them duly authorised by the board of directors.
	In case of a new company the eForm should be digitally signed by a managing director or director of the company whose name has been given in the articles of association of the company and is duly authorised by the promoters.
Designation	Select the designation of the person digitally signing the eForm. Enter the DIN in case the person digitally signing the eForm is a director or managing director Enter income-tax PAN in case the person digitally signing the eForm is a manager Enter membership number or income-tax PAN in case the person digitally signing the eForm is a secretary.
Certificate	The eForm should be certified by a chartered accountant (in whole-time practice) or cost accountant (in whole-time practice) or company secretary (in whole-time practice) by digitally signing the eForm.
	Select the relevant category of the professional and whether he/ she is an associate or fellow.
	In case the professional is a chartered accountant (in whole-time practice) or cost accountant (in whole-time practice), enter the membership number. In case the practising professional is a company secretary (in whole-time practice), enter the certificate of practice number.
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Note: The original attachment relating to qualification share(s) duly filled in and signed on stamp paper is required to be sent to the concerned RoC Office simultaneously, failing which the filing will not be considered and legal action will be taken.

Common Instruction Kit

Buttons	Particulars			
Pre-fill	When the user clicks the pre fill button after entering the corporate identity number in eForm (excepting eForm 1A), the name and address is displayed by the system.			
	This button may appear more than once in an eForm, and shall be required to be clicked for displaying the data pertaining to that field.			
	You are required to be connected to the internet for pre-filling.			
Attach	You have to click the attach button corresponding to the document you are making an attachment. In case you wish to attach any other document, please click the optional attach button.			
Remove attachment	You can view the attachments added to eForm in the rectangle box provided next to the list of attachment. If the user wants to remove or delete any attachment, select the attachment to be removed and press the "Remove attachment" button.			
Check Form	Once the form is filled up. The user is required to press the Check Form button. When this button is pressed form level validation is done such as, Whether all the mandatory fields are filled up or not. If an error is displayed after pressing the button the user is required to correct the mistake and again press the "Check Form" button. When all the form level validation is done. A message is displayed that "Form level pre scrutiny is successful". The Check Form is done without being connected to the internet.			
Modify	"Modify" button gets enabled after the check form is done. By pressing this button the user can make the changes in the filled in form. If the user makes any change in the form again the user is required to press the "Check Form" button.			
Pre scrutiny	Once the check form is done the user is required to Pre scrutinize the eForm. This requires being connected to the MCA21 site for uploading the form. On pre-scrutiny the system level check is performed and if there are any errors it is displayed to the user and once the error is corrected and again on Pre scrutiny if the message displayed is "No errors found. Click on the button below to "Get Form" Press the Get Form button and make the required corrections.			
	Note: before pressing Submit button attach the digital signature by clicking on the box appearing on the signature field			
Submit	After pre scrutiny is done the user is required to submit the form. This requires being connected to the MCA21 site for uploading the form.			
	In case of online filing the user can submit the form by pressing the "Submit" button			
	Once the form is submitted the fee is displayed to the user. When the user press the "Pay" button the mode of payment option is displayed. On challan payment option, a challan is generated displaying the amount of fee to be paid. The user is required to take the print out of three copies of challan and submit the payment at authorized bank branch. The user has to submit three copies at bank and user shall receive one copy with bank acknowledgment for user's record.			
Country code	The list of country code required to be mentioned in the form are as follows:			
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Note: User is advised to refer to eForm specific instruction kit.

List of ISO Country Code

Country Name	Country Code	Country Name	Country Code
AFGHANISTAN	AF	LIBERIA	LR
ÅLAND ISLANDS	AX	LIBYAN ARAB JAMAHIRIYA	LY
ALBANIA	AL	LIECHTENSTEIN	LI
ALGERIA	DZ	LITHUANIA	LT
AMERICAN SAMOA	AS	LUXEMBOURG	LU
ANDORRA	AD	MACAO	MO

Country Name	Country Code	Country Name	Country Code
		MACEDONIA, THE FORMER	
ANGOLA	AO	YUGOSLAV REPUBLIC OF	MK
ANGUILLA	Al	MADAGASCAR	MG
ANTARCTICA	AQ	MALAWI	MW
ANTIGUA AND BARBUDA	AG	MALAYSIA	MY
ARGENTINA	AR	MALDIVES	MV
ARMENIA	AM	MALI	ML
ARUBA	AW	MALTA	MT
AUSTRALIA	AU	MARSHALL ISLANDS	MH
AUSTRIA	AT	MARTINIQUE	MQ
AZERBAIJAN	AZ	MAURITANIA	MR
BAHAMAS	BS	MAURITIUS	MU
BAHRAIN	BH	MAYOTTE	YT
BANGLADESH	BD	MEXICO	MX
		MICRONESIA, FEDERATED	
BARBADOS	BB	STATES OF	FM
BELARUS	BY	MOLDOVA, REPUBLIC OF	MD
BELGIUM	BE	MONACO	MC
BELIZE	BZ	MONGOLIA	MN
BENIN	BJ	MONTENEGRO	ME
BERMUDA	BM	MONTSERRAT	MS
BHUTAN	BT	MOROCCO	MA
BOLIVIA	ВО	MOZAMBIQUE	MZ
BOSNIA AND HERZEGOVINA	BA	MYANMAR	MM
BOTSWANA	BW	NAMIBIA	NA
BOUVET ISLAND	BV	NAURU	NR
BRAZIL	BR	NEPAL	NP
BRITISH INDIAN OCEAN TERRITORY	Ю	NETHERLANDS	NL
BRUNEI DARUSSALAM	BN	NETHERLANDS ANTILLES	AN
BULGARIA	BG	NEW CALEDONIA	NC
BURKINA FASO	BF	NEW ZEALAND	NZ
BURUNDI	BI	NICARAGUA	NI
CAMBODIA	KH	NIGER	NE
CAMEROON	CM	NIGERIA	NG
CANADA	CA	NIUE	NU
CAPE VERDE	CV	NORFOLK ISLAND	NF
CAYMAN ISLANDS	KY	NORTHERN MARIANA ISLANDS	MP
CENTRAL AFRICAN REPUBLIC	CF	NORWAY	NO
CHAD	TD	OMAN	OM
CHILE	CL	PAKISTAN	PK
CHINA	CN	PALAU	PW
OUDIOTMA O IOL AND	0.4	PALESTINIAN TERRITORY,	D0
CHRISTMAS ISLAND	CX	OCCUPIED	PS
COCOS (KEELING) ISLANDS	CC	PANAMA	PA
COLOMBIA	CO	PAPUA NEW GUINEA	PG
COMOROS	KM	PARAGUAY	PY
CONGO	CG	PERU	PE
CONGO, THE DEMOCRATIC	CD	PHILIPPINES	PH

Country Name	Country Code	Country Name	Country Code
REPUBLIC OF THE			
COOK ISLANDS	CK	PITCAIRN	PN
COSTA RICA	CR	POLAND	PL
COTE D'IVOIRE	CI	PORTUGAL	PT
CROATIA	HR	PUERTO RICO	PR
CUBA	CU	QATAR	QA
CYPRUS	CY	REUNION	RE
CZECH REPUBLIC	CZ	ROMANIA	RO
DENMARK	DK	RUSSIAN FEDERATION	RU
DJIBOUTI	DJ	RWANDA	RW
DOMINICA	DM	SAINT BARTHELEMY	BL
DOMINICAN REPUBLIC	DO	SAINT HELENA	SH
ECUADOR	EC	SAINT KITTS AND NEVIS	KN
EGYPT	EG	SAINT LUCIA	LC
EL SALVADOR	SV	SAINT MARTIN	MF
EQUATORIAL GUINEA	GQ	SAINT PIERRE AND MIQUELON	PM
		SAINT VINCENT AND THE	
ERITREA	ER	GRENADINES	VC
ESTONIA	EE	SAMOA	WS
ETHIOPIA	ET	SAN MARINO	SM
FALKLAND ISLANDS (MALVINAS)	FK	SAO TOME AND PRINCIPE	ST
FAROE ISLANDS	FO	SAUDI ARABIA	SA
FIJI	FJ	SENEGAL	SN
FINLAND	FI	SERBIA	RS
FRANCE	FR	SEYCHELLES	SC
FRENCH GUIANA	GF	SIERRA LEONE	SL
FRENCH POLYNESIA	PF	SINGAPORE	SG
FRENCH SOUTHERN TERRITORIES	TF	SLOVAKIA	SK
GABON	GA	SLOVENIA	SI
GAMBIA	GM	SOLOMON ISLANDS	SB
GEORGIA	GE	SOMALIA	SO
GERMANY	DE	SOUTH AFRICA	ZA
		SOUTH GEORGIA AND THE SOUTH	
GHANA	GH	SANDWICH ISLANDS	GS
GIBRALTAR	GI	SPAIN	ES
GREECE	GR	SRI LANKA	LK
GREENLAND	GL	SUDAN	SD
GRENADA	GD	SURINAME	SR
GUADELOUPE	GP	SVALBARD AND JAN MAYEN	SJ
GUAM	GU	SWAZILAND	SZ
GUATEMALA	GT	SWEDEN	SE
GUERNSEY	GG	SWITZERLAND	CH
GUINEA	GN	SYRIAN ARAB REPUBLIC	SY
GUINEA-BISSAU	GW	TAIWAN, PROVINCE OF CHINA	TW
GUYANA	GY	TAJIKISTAN	TJ
HAITI	HT	TANZANIA, UNITED REPUBLIC OF	TZ
HEARD ISLAND AND MCDONALD			
ISLANDS	HM	THAILAND	TH

Country Name	Country Code	Country Name	Country Code
HOLY SEE (VATICAN CITY STATE)	VA	TIMOR-LESTE	TL
HONDURAS	HN	TOGO	TG
HONG KONG	HK	TOKELAU	TK
HUNGARY	HU	TONGA	TO
ICELAND	IS	TRINIDAD AND TOBAGO	TT
INDIA	IN	TUNISIA	TN
INDONESIA	ID	TURKEY	TR
IRAN, ISLAMIC REPUBLIC OF	IR	TURKMENISTAN	TM
IRAQ	IQ	TURKS AND CAICOS ISLANDS	TC
IRELAND	IE	TUVALU	TV
ISLE OF MAN	IM	UGANDA	UG
ISRAEL	IL	UKRAINE	UA
ITALY	IT	UNITED ARAB EMIRATES	AE
JAMAICA	JM	UNITED KINGDOM	GB
JAPAN	JP	UNITED STATES	US
		UNITED STATES MINOR OUTLYING	
JERSEY	JE	ISLANDS	UM
JORDAN	JO	URUGUAY	UY
KAZAKHSTAN	KZ	UZBEKISTAN	UZ
KENYA	KE	VANUATU	VU
KIRIBATI	KI	VENEZUELA, BOLIVARIAN REPUBLIC OF	VE
KOREA, DEMOCRATIC PEOPLE'S REPUBLIC OF	KP	VIET NAM	VN
KOREA, REPUBLIC OF	KR	VIRGIN ISLANDS, BRITISH	VG
KUWAIT	KW	VIRGIN ISLANDS, U.S.	VI
KYRGYZSTAN	KG	WALLIS AND FUTUNA	WF
LAO PEOPLE'S DEMOCRATIC			
REPUBLIC	LA	WESTERN SAHARA	EH
LATVIA	LV	YEMEN	YE
LEBANON	LB	ZAMBIA	ZM
LESOTHO	LS	ZIMBABWE	ZW